

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 221 of 2019

IN THE MATTER OF:

Rahul Sayal **...Appellant**

Vs

S.S. Conbuild Private Limited **....Respondent**

Present:

For Appellant: Present but appearance not marked.

For Respondent: Ms. Kanika Jain and Mr. Saurabh Dev Karan Singh, Advocates.

ORDER

14.08.2019 Learned Counsel for the Appellant prays for and is allowed ten days' time to file rejoinder affidavit.

Place the appeal 'for Admission (After Notice)' on **2nd September, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)